

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
O.A. NO 216/2024
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GAY 104/5109/1A
25/04/2026

TO,
The Hon'ble Chairperson,
National Green Tribunal (NGT)
New Delhi

Subject:

- A. Reply against IA no 690 of 2025 in the matter of O.A.no 216/2024
- B. Request before Hon'ble NGT to issue a direction to the concerned authorities to provide a record of trees as RTI filed by the applicant.
- C. Threat to life and other false FIR registrations.

A: Reply against IA no 690 of 2025.

1. That the application no IA 690 of 2025 filed by Respondent Nos. 1 & 2 is erroneous, misconceived, and devoid of merit both on facts and in law, and is therefore liable to be dismissed.
2. That the Original Application filed by me is well within the prescribed period of time frame as cutting and selling of trees, killing of animals, and mining by RSSB Dera Beas in Bir Ghaggar village Distt Panchkula on forest land as well as on their purchased land which is adjoining to the forest land is a **Continuous Cause of Action**, and therefore, the question of limitation does not arise in the present case.
3. That the attempt of the Respondents to seek dismissal of the Original Application on the ground of limitation is merely intended to cause unnecessary delay in the proceedings and to divert attention from the merits of the case.

G. Arora / Shyam A
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4. That it is a settled principle of law that where environmental damage or violation is of a continuing nature, the strict application of limitation does not apply. The present case squarely falls within such a category, where environmental harm is ongoing and continuous.

5. The most important part is that cognizance has been proved, and respondents are found guilty.

6. Respondents are playing blame games throughout the whole case with me and even with committees formed by the Hon'ble NGT, which were mentioned on page no 849 point no 3 & 851 point d in their IA no 809/2025, which was dismissed by Hon'ble NGT earlier.

7. Page nos. 712 & 713, point no. 2 shows that at the time of 1st inspection by the MoEFCC committee formed by Hon'ble NGT, as I clearly showed the committee some recently fallen Sagwan trees at the time of inspection, and I wanted to click photographs for proof keeping, but site officials stopped me from doing it by strongly saying, "you can't take photographs." This shows their continuous cutting of trees. Even after I complained to NGT.

8. According to joint committee report on Pg no 836 कि उक्त निर्माणों के अलावा नए निर्माण किए जाने हैं, जिसका विवरण निम्न प्रकार है। 1) Bal Satsang Shed, 2) extension of already built satsang shed. & on Pg no 824, 3rd point however, it appears that respondent-02 has cleared the natural trees species and has also constructed certain structures and has further proposed to build structures such as Bal satsang shed and extention of already built up satsang shed resulting in the change in the lay out & On Pg 825 second paragraph,

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now during the on site visit, it was found that besides already constructed building(as approved in stage -I approval) an iron shed along with concrete floor has also been further extended in recent months which is clear violation of Forest Conservation Act, 1980.

9. This is the same diverted land area mentioned in point 7, where, during the MOEF&CC and Forest Department's site visit, I observed felled teak (Sagwan) trees but was not permitted to take photographs. The Joint Committee's observation regarding the iron shed with a concrete floor recently constructed by RSSB refers to this very site, where trees were cut to create the structure. This clearly shows that even after I complained to the NGT and the first inspection report, the illegal felling of trees has continued on the same land. And illegal structures are built continuously.

B. Request before Hon'ble NGT to issue a direction to the concerned authorities to provide a record of trees as RTI filed by the applicant

10. I also filed an RTI application dated 02.04.2026 before the DG Forest, Haryana, seeking the following information: Kindly provide attested copies of the tree count records of Village Gumthala, Hadbast No. 197, District Panchkula (Haryana), for the years 1990-91 and 2024-25, specifically with respect to the land purchased by Radha Soami Satsang Beas (registered society), Dera Baba Jaimal Singh Ji, which is adjoining the Bir Ghaggar forest land where the RSSB centre has been established. Because the RSSB organization done same illegal activities on this piece of land also, cut down and sold thousands of trees, & destroyed

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wildlife in this area, as they did in Bir Ghaggar village on forest land area, where the RSSB organization's cognizance has been proved by a joint committee formed by the Hon'ble NGT, I request the Hon'ble NGT to issue necessary directions to the concerned authorities to provide these records. Copy of RTI attached as annexure 1.

C. Threat to life and false FIR registrations.

11. After the hearing before the Ld NGT on 19/01/2026, I began to get continuous regular and WhatsApp phone calls from the mobile number 78702 26751, on 8 February 2026. The WhatsApp display picture (DP) of this number showed a photo related to RSSB. I subsequently blocked this number. Immediately afterward, I got a call from another number, 77177 09779. I am afraid that I would be involved in more false criminal cases, would not entertain calls from unknown numbers. As using the same pattern, several FIRs were registered against me under the SC/ST Act. However, these persons made persistent efforts to talk to the petitioner. Today, the petitioner is in such great fear that he doesn't pick up a single phone call from any unknown number. According to Truecaller, these numbers are registered in Bihar and Raipur (Madhya Pradesh). It signals the respondents' constant foul play against the petitioner. A copy of the phone call screenshots is attached as Annexure 2.

12. The respondents earlier told Hon'ble NGT tribunal that 'Case filed by Gaurav Sharma in NGT with malifide intentions and ulterior motives, is filled with vengeance, as a counterblast to the FIR NO 03 dated 03.01.2022 lodged under sections 452, 506 and 34 of the

Indian Penal Code, registered at Police Station Chandimandir, District Panchkula, Haryana'. I even told the same thing to NGT and Punjab & Haryana High Court that I wrote a letter to the Dera Chief about the illegal felling of trees and violating environmental norms in the local center, and they registered a false FIR against me using their influence on 3/1/2022. They even hid this fact from Hon'ble NGT and Punjab and Haryana High Court, as I on dated 01/11/2021 wrote a complaint letter about the matter to the Dera Chief. But now, when their cognizance has been proved by the Joint Committee report, Dera and its Joint Secretary AVM DS Gurum are demanding that this case be disposed of by giving it a time-barred limitation, stating that on 01/11/2021, I Gaurav Sharma knew everything earlier regarding the case submitted in the Hon'ble NGT. 01/11/2021 is the same date when I wrote a letter to Dera Chief, right after which they lodged the first false FIR on me. This implies that the Respondents themselves admit that I had written a letter to the Dera Chief on 01.11.2021, which clearly shows that the actions taken against me were driven by vengeance and constitute a retaliatory measure by the respondents.

13. This also clears that many people in the RSSB organization are involved in this scam, as they didn't stop their heinous activities even when I informed them. Moreover, they launched a campaign to spoil my life; FIR NO 03/01/2022 at PS Chandimandir, Panchkula. FIR NO 0109/2025 dated 16/07/2025 at PS Dehradun, cantt, Uttarakhand. FIR NO 0390/2025 Dated 02/08/2025 at PS Udham Singh Nagar, Rudrapur, Uttarakhand, Under SC/ST ACT. FIR NO 0513/2025 Dated 26/10/2025 at PS Udham Singh Nagar, Pantnagar, Rudrapur, Uttarakhand, Under SC/ST Act. These baseless FIRs are

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a result of it, and now, when they have been proven guilty by the joint Committee, formed by Hon'ble NGT, they, in retaliation and to prevent further scams from being exposed by me, are plotting to kill me by giving the entire matter a Religious, SC/ST, and Communal angle.

Prayer

Respected sir, please dismiss IA No. 690 of 2025, as cognizance has been established and the matter involves a continuous cause of action; therefore, the question of limitation does not arise in the present case. By filing these IAs, respondents are simply trying to divert the attention of the Hon'ble NGT court because they are proven guilty.

It is further prayed that this Hon'ble Tribunal may kindly direct the concerned authorities to provide the attested copies of the records sought in the RTI application referred to in Point no 12 above.

Please, sir, in order to ensure the safety of my life, appropriate directions may kindly be issued under the law to provide necessary security to my family and me, and that strict and appropriate action be taken against the offenders.

Thanking You

Yours Faithfully

Gaurav Sharma

House No 1022, Sector 12/A

Panchkula, Haryana, 134112

Mobile: 7009472434

Gaurav Sharma
25/04/2026

1026
Annexure 1

अधपत्रा COUNTERFOIL

इसे फाड़कर प्रेषक अपने पास रख ले।
To be detached and kept
by the Sender.

पोस्टल आर्डर

₹ 50

POSTAL ORDER

किसे अदा करना

To whom payable D.G.

Forest, G, PKL, HR

किस डाकघर में

At what Office 12/A PKL

क्या इसे क्रॉस किया है

Whether crossed _____

भेजने की तारीख

Date sent 02/04/2026

99G 059426

1027

To

The Director General of Forest

Sector 6, Panchkula, Haryana, 134109

Subject: Information sought under the Right to Information, RTI Act 2005

1. Kindly provide the attested copies of the tree count records of the village Gumthala, Hadbast no 197, District Panchkula (Haryana), for the years 1990-91 and 2024-25, specifically for the land purchased by Radha Soami Satsang Beas registered society, Dera Baba Jaimal Singh Ji. (Jamabandi attached)
2. Copy of Aadhar card attached.
3. Postal order Rs 50 attached.

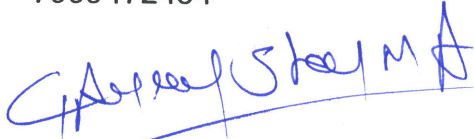
Thanks

Gaurav Sharma

H.no 1022 Sector 12/A

Panchkula, Haryana, 134112


7009472434


02/04/2026





+91 78702 26751

~ Prabhat


Message


Audio


Video


Save

Today



Missed

11:10



Missed

11:11



Missed

11:14

← Calls 129/237



Call



Schedule



Keypad



Favorites

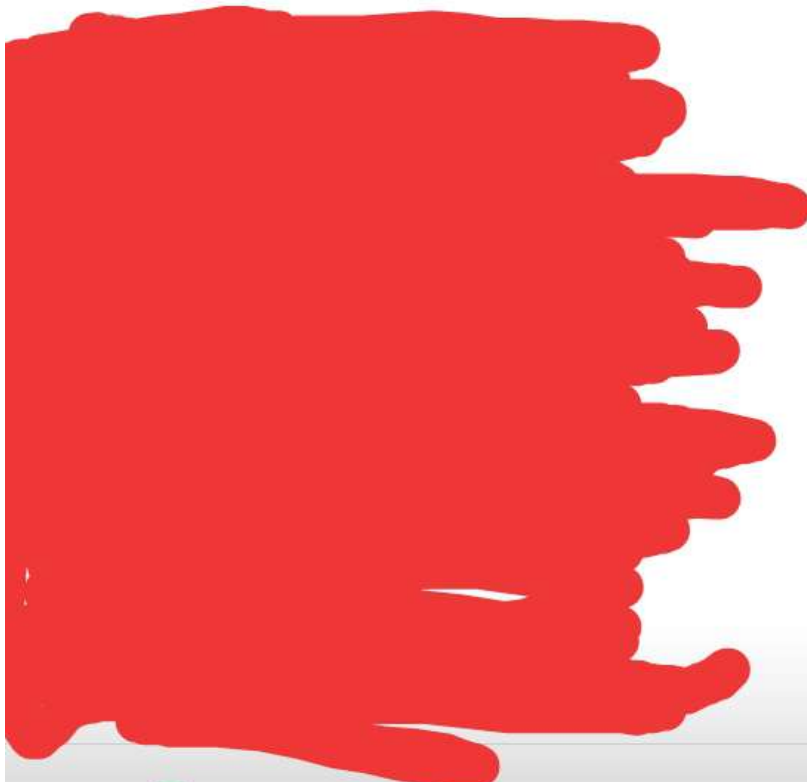
Recent



+91 78702 26751 (4)

~ Prabhat

↙ 9 minutes ago



Chats



Updates



Communities



Calls



+91 78702 26751

India

Blocked Blacklisted number	2/8/26 11:25
Declined Not Connected	2/8/26 11:23
Declined Not Connected	2/8/26 11:19
Missed Rang for 26s	2/8/26 11:18

Call

Video Call

Send SMS

Create New Contact

Add to Existing Contact

Remove From Blacklist

Add Marks



+91 77177 09779

Raipur, MP

-
- Missed Rang for 27s 2/8/26 11:42
 - Missed Rang for 26s 2/8/26 11:41
 - Missed Rang for 26s 2/8/26 11:40
-

Call

Video Call

Send SMS

Create New Contact

Add to Existing Contact

Add to Blacklist

Add Marks

Delete Call Log(s)



All Calls ▾

Edit ⚙️

📞 +917717709779
Raipur, MP

11:42 ⓘ

- [Redacted] ⓘ
- [Redacted] ⓘ
- [Redacted] 11:23 ⓘ
- [Redacted] 11:21 ⓘ
- [Redacted] Yesterday ⓘ
- [Redacted] Yesterday ⓘ
- [Redacted] Yesterday ⓘ
- [Redacted] Yesterday ⓘ
- [Redacted] Yesterday ⓘ
- [Redacted] Yesterday ⓘ



Phone



Contacts



Favorites



In the Court of The National Green Tribunal, Principal Bench,**New Delhi**

Gaurav Sharma V/s Radha Soami Satsang Beas & others.



In the matter of
Original Application
(OA) No. 216 of 2024

AFFIDAVIT

I, Gaurav Sharma S/o Sh. Ashok Kumar Sharma R/o House No. 1022, Sector-12A, Panchkula (Haryana)-134112, do hereby solemnly affirm and declare as under:-

1. That I am resident of the above mentioned address.
2. That I have filed reply against IA No. 690 of 2025 in the matter of O.A. 216/2024 (b) request before Hon'ble NGT to issue a direction to the concerned authorities to provide a record of trees as RTI filed by the applicant. (c) Threat to life and other false FIR registrations. before the Hon'ble NGT with facts and proofs.
3. That the contents of the above mentioned complaint are true and correct to the best of my knowledge
4. That I shall be fully responsible if the contents will found wrong/fake.

Entered at Sr. No. 8849
On dt 25/4/26 in Register No. 7
NOTARY Jitender Singh Pannu

Gaurav Sharma
DEPONENT

Verified

Verified that the contents of this affidavit are true and correct to the best of my knowledge and nothing has been concealed therein.

Place : Panchkula

Dated : 25-04-2026

ATTESTED
Jitender Singh Pannu
Notary Panchkula
25 APR 2026

Gaurav Sharma
DEPONENT
200196043327



Gaurav Sharma <gs7100526@gmail.com>

Reply of IA 690 of 2025 in OA no 216 of 2024

1 message


Gaurav Sharma <gs7100526@gmail.com>

Sat, Apr 25, 2026 at 3:47 PM

To: "Petit Juris, Advocates and Legal Consultants" <rk@petitjuris.in>

Respected Sir,
Kindly follow the attachment for the reply.

thanks,
Regards,
Gaurav Sharma

 **REPLY OF IA NO 690 OF 2025 IN OA NO 216 OF 2024.pdf**
10053K